

NCT, Ahmedabad.

71/ND/2016

Seema Bai Raji

vs

M/s Lakhnavi Handicrafts.

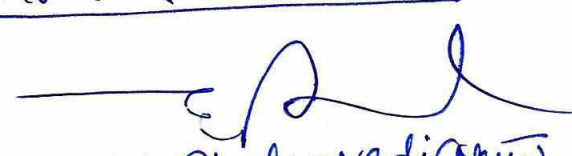
order dt 28.09.2016

There is no representation by the Petitioner. On 30.8.2016, we have ordered breach notices to be served on Respondents 1 to 3 and we have permitted the Petitioner's Counsel to take dasti. It is reported by the office that nobody turned up to take dasti.

Office is directed to send notices to Respondents 1 to 3 by post. and list the matter on 28/10/16 for appearance of both sides.

Andhi

Mr. V.S.R. Aradhani (New)


Mr. H.P. Chaturvedi (New)